

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
THE TRIDENT TOOLS LIMITED

RELEVANT PARTICULARS

1	Name Of Corporate Debtor	Trident Tool Limited
2	Date Of Incorporation Of Corporate Debtor	29 th April, 1982
3	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai
4	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	L29220MH1982PLC027046
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	Registered Office: Gut No 171, Tambhode Shirgaon Road Dhansar Village Palghar - 401 404. Corporate Office: Hercules Estate, Ashok Nagar. A. C. Road, Kandivali (E) Mumbai 400 101.
6	Insolvency Commencement Date In Respect Of Corporate Debtor.	Date of Order: 18/09/2019 Date of Receipt of Order: 19/09/2019
7	Estimated Date Of Closure Of Insolvency resolution Process	15 th March, 2020
8	Name, Address, Email Address And The Registration Number Of The Interim Resolution Professional	Mr. Nitin Panchal For Communication: Address: 1204 Maker Chamber V, Jamnawal Bajaj Road, Nariman Point. Mumbai - 400021 Email: ip.tridenttools@gmail.com Registered Address with 1881: A-203, Suraj Eleganza-i Chs, Pitamber Lane, Near Dena Bank, Mahim (west), Mumbai City, Maharashtra , 400016 Registration Number: IBBI/PA-001/IP-P00777/2017-2018/11350
9	Last Date For Submission Of Claims	01 st October, 2019

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Trident Tools Limited. On 18th September, 2019

The creditors of Trident Tools Limited, are hereby called upon to submit a proof of their claims on or before 01st October, 2019 to the interim resolution professional at the address mentioned against item 8.

The claims may be submitted in their specific **Forms B, C, D, E and F** in terms of Regulation 7, 8, 9 and **9A** of The **Insolvency** and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) **Regulations**, 2016 by the Operational Creditors (except Workmen and Employees). Financial Creditors, **Workmen** or Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial **creditors** shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Nitn Panchal
Interim Resolution Professional,
Trident Tools Limited

Mumbai,
19/09/2019